

| 1 | 2 | 3 | 4 | 5 | 6 |
|-----|------------------|---------|---------|---------|----------|
| 4. | हरियाणा | 166.92 | 173.86 | 102.49 | 443.27 |
| 5. | जम्मू और काश्मीर | 184.90 | 198.43 | 63.63 | 446.96 |
| 6. | कर्नाटक | 704.05 | 606.65 | 307.97 | 1618.67 |
| 7. | महाराष्ट्र | 647.36 | 570.21 | 426.30 | 1643.87 |
| 8. | मध्य प्रदेश | 402.63 | 386.78 | 230.88 | 1020.29 |
| 9. | उड़ीसा | 217.56 | 348.05 | 167.87 | 733.48 |
| 10. | राजस्थान | 978.28 | 1110.56 | 525.55 | 2614.30 |
| 11. | तमिलनाडु | 447.88 | 561.46 | 460.89 | 1470.23 |
| 12. | उत्तर प्रदेश | 728.64 | 551.78 | 210.05 | 1490.47 |
| 13. | पश्चिम बंगाल | 381.30 | 423.53 | 195.91 | 1000.74 |
| | योग अखिल भारत | 7314.25 | 7321.31 | 3933.06 | 18568.67 |

Revenue Leaks in Land and Development Office

151. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of WORKS AND HOUSING be pleased to refer to replies to Unstarred Q. Nos. 674 on 11 April 1983 and 10810 on 9 May 1983 regarding revenue leaks in Land and Development Office and state :

(a) in which of the 26 cases inspection reports submitted by Inspecting officers were found to be incorrect, alongwith necessary details and dates ;

(b) whether decision in the former Ministry of Works Production and Supply letter No. 2405-W1/51 dated 31 March, 1951 re-

garding additional construction in houses leased for a residence is still in force and whether this decision was applied to cases at Sl. Nos. 2, 3, 4, 5, and 9 in the above-noted Annexure at that time, if not, the reasons therefor ; and

(c) the particulars of officials in the L. and D.O. who had originally located, examined, processed and reported the revenue loss in each of the 26 cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) to (c). The information is being collected and will be laid on the Table of the Sabha.